

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P No. 246/KB/2017  
IA. 312/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 3<sup>rd</sup> August, 2017, 10.30 A.M

Name of the Company	Ganesh Prashad Yadav & Anr. -VS- Contai Bus Syndicate Pvt Ltd & Ors.		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS. SANJAY KUMAR GUPTA (CFCS)  
2. CS. ROHIT KUMAR KESHARI (PCS) } PETITIONERS.

1. MR. REETO BROTO MITRA, ADV  
2. MR. SANKARSAN SARKAR, ADV  
3. MR. PATIT PABAN BISHWAL, ADV } R4 & R5

03.08.2017  
Rohit Keshari  
3.08.2017.

3/8/2017  
Sankarsan.

03.08.2017 – C.P. No. 246 / KB / 2017 I.A. 312 / 2017- Ganesh Prashad Yadav & Anr. –Versus- Contain Bus Syndicate Pvt. Ltd. & Ors.

**ORDER**

Ld. Lawyers on behalf the Petitioner(s) as well as Respondents are present.

This matter is listed on mention by the Petitioner. Ld. P.C.S submitted that Respondent has failed to file his reply and is out of time, thereby Respondent is trying to delay the matter. Hence, no further time be extended to file any reply. P.C.S has further prayed for appointment of receiver to which the Ld. Lawyer appearing on behalf of Respondent vehemently opposed, on the ground that as of now they have not filed any reply, hence no interim relief be granted to petitioner and prayed for extending time. Heard both side at length, for the ends of justice Respondents are allowed further two week time to file reply accordingly 10 days time is allowed to the petitioner to file rejoinder, if any.

With regard to I.A. 312 / 2017 filed by the petitioner respondent are allowed to file reply within 10 days and rejoinder, if any, within 10 days.

Fixed on 22.08.2017.

(MANORAMA KUMARI)  
MEMBER (J)